



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

NOTIFICATION.

Jammu, the 7<sup>th</sup> Dec., 2016

SRO~~387~~<sup>397</sup>.- Whereas, on 22.05.2015 at about 1505 hours, Police Station, Nowhatta Srinagar received a written docket from SHO P/S Nowhatta, Camp Nowhatta Chowk, Srinagar to the effect that he alongwith escort personnel, SP City North Srinagar, SDPO Khanyar and other nafri of North Zone were performing duties at Nowhatta Chowk Srinagar in connection with Friday Prayers amid protest call given by the separatists of Hurriyat (G) group; and

Whereas, after Friday Prayers miscreants numbering about 100-120 came out from lanes by lanes, assembled at Main Gate of Jamia Masjid and heavily pelted stones upon Police personnel deployed there, with the intention to kill and restrain them from performing their legitimate duties, resulting in injury to four police personnel; and

Whereas, the miscreants also waved flags of Pakistan and banned LeT outfit, and also raised Anti National Slogans against the lawfully established Government of J&K State, thus, threatening the integrity and sovereignty of India; and

Whereas, in this connection, Case FIR No. 30/2015 under sections 147, 148, 149, 336, 307 RPC and section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Nowhatta, Srinagar and investigation initiated; and

Whereas, during the course of investigation, on the basis of statements of witnesses (included one civilian witness), recorded under section 161 & 164 Cr.Pc, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons for offence under section 13 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

